

asked to consider a matter about which sufficient notice has not been given. I would advise the hon. Member to take such proper proceedings and move the House in such manner as is required.

Shri N. C. Chatterjee : I thought it fit to bring it to the notice of the House on the first day that we are meeting; otherwise it may be barred on the question of being too late. If you will permit me to table a motion tomorrow, I will do so.

Mr. Deputy-Speaker : I do not know what the nature of the motion is. I will consider when it comes. Now, the Secretary will report to the House about the President's Assent to Bills.

PRESIDENT'S ASSENT TO BILLS

Secretary : Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the last Session, have been assented to by the President since a report to the House was last made on the 23rd December, 1955:

1. The Indian Tariff (Second Amendment) Bill, 1955.
2. The Indian Tariff (Third Amendment) Bill, 1955.
3. The Prevention of Corruption (Amendment) Bill, 1955.
4. The Railway Stores (Unlawful Possession) Bill, 1954.
5. The Prevention of Disqualification (Parliament and Part C States. Legislatures) Amendment Bill, 1955.
6. The Constitution (Fifth Amendment) Bill, 1955.
7. The Delhi (Control of Building Operations) Bill, 1955.
8. The Insurance (Second Amendment) Bill, 1955.
9. The Press and Registration of Books (Amendment) Bill, 1955.
10. The Manipur (Courts) Bill, 1955.
11. The Citizenship Bill, 1955.
12. The Companies Bill, 1953.

MOTION FOR ADJOURNMENT

VIOLATIONS OF INDIAN TERRITORY BY PORTUGUESE ARMED FORCES

Mr. Deputy-Speaker : I have received notice of an Adjournment Motion from Shri Sadhan Gupta regarding violations of Indian territory by Portuguese armed forces. He has himself tabled a Short Notice Question. I find in the order paper inside a notice received from Dr. Lanka Sundaram on the same matter. May I ask the hon. Prime Minister at what stage we are with the Short Notice Question?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru) : We shall certainly answer the Short Notice Question. I do not think the date has been fixed; but I think in the course of two/three days it will be answered.

Mr. Deputy-Speaker : The hon. Minister may indicate his convenience and we will fix up a date. In view of the fact that there are Short Notice Questions on the same matter, one by the hon. Member himself who has given notice of this Adjournment Motion I do not think it is necessary to take it up now. However, it has been a matter pending for a long time and it comes up before the House from time to time. As and when it comes up, I am sure on account of the importance of the matter and taking into consideration the seriousness the Government itself will make a statement and clarify the position.

Shri K. K. Basu (Diamond Harbour) : Does the Government accept the Short Notice Question? Time is the most important factor.

Mr. Deputy-Speaker : Very well; it will be done.

Shri Kamath (Hoshangabad) : The Ministry has issued a Press Note on the subject. Are the contents of the Note correct? Does the Prime Minister stand by it?

Mr. Deputy-Speaker : When he answers the Short Notice Questions he

Shri Jawaharlal Nehru : Which Ministry?

Shri Kamath : The External Affairs Ministry has issued a Press Note on the subject.

Mr. Deputy-Speaker: Have they issued a Press Note on the subject ?

Shri Jawaharlal Nehru: Most of the facts have been given in it. I cannot off-hand say that there is no possibility of error in the description in that note. I can't bind myself to it, but broadly speaking, that is the information we have. It has already been given and all that I can do is to repeat them. If I get any more information, that will be given.

PAPERS LAID ON THE TABLE

AMENDMENTS TO INDIAN AIRCRAFT RULES

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the table under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy of each of the following Notifications of the Ministry of Communications, together with the Explanatory Notes, making certain further amendments to the Indian Aircraft Rules, 1937:

(1) Notification No. AR|1937 (11), dated the 3rd December, 1955.

(2) Notifications No. AR|1937 (8), dated the 8th December, 1955.

[Placed in Library. See No. S-2|56]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): On behalf of the Minister of Food and Agriculture I beg to lay on the table a copy of each of the following Notifications of the Ministry of Food and Agriculture, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) Notification No. S.R.O. 3568, dated the 25th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2408, dated the 16th July, 1954.

(2) Notification No. S.R.O. 3569, dated the 25th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 3311, dated the 28th October, 1954.

[Placed in Library. See No. S-3|56]

AMENDMENTS TO CINEMATOGRAPH (CENSORSHIP) RULES

The Minister of Information and Broadcasting (Dr. Keskar): I beg to lay on the Table, under sub-section (3) of section 8 of Cinematograph Act, 1952, a copy of the Notification No. S.R.O. 3740, dated the 20th December, 1955, making certain further amendments in the Cinematograph (Censorship) Rules, 1951.

[Placed in Library. See No. S-4|56]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to lay on the table a copy of each of the following Notifications of the Ministry of Food and Agriculture, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) Notification No. S.R.O. 2080, dated the 24th September, 1955, making certain amendments to the Fruit Products Order, 1955.

(2) Notification No. S.R.O. 3438 dated the 8th November, 1955 cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2406, dated the 16th July, 1954.

(3) Notification No. S.R.O. 3439 dated the 8th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2407 dated the 16th July, 1954.

[Placed in Library. See No. S-5|56]

NOTIFICATION re. INCOME-TAX INVESTIGATION COMMISSION

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table, under sub-section (3) of section 4 of the Taxation on Income, (Investigation Commission) Act, 1947, a copy of the Ministry of Finance (Revenue Division) Notification No. 96, dated the 23rd December, 1955, extending the term of appointment of the Income-tax Investigation Commission up to the 31st December, 1956.

[Placed in Library. See No. S-6|56]

REPORT OF REHABILITATION FINANCE ADMINISTRATION

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the